

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.186/MP/2026 along with IA Nos. 62/2026 & 74/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 1.2.2024 under application no. 2200000142.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganathan, Sr. Advocate, AEPL
Shri Abhishek Kumar, Advocate, AEPL
Shri Nived Veerapaneni, Advocate, AEPL
Ms. Shubham Mudgil, Advocate, AEPL
Ms. Shefali Tripathi, Advocate, AEPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and learned counsel for the Respondent/CTUIL made detailed submissions on both the IAs and the Petition and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their note of arguments, if any, within a week with a copy to the other side. The interim protection, as per the Hon'ble Delhi High Court's order dated 30.3.2026, will continue till the decision is rendered in the matter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

